

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

106. RCP(IB)/8(MB)2024

**IN THE MATTER OF**

Vastupal Virchand Doshi

Section 94(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 02.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Guarantor: Adv. Kuldeep K. Adesara (VC)

For the Respondent:

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**ORDER**

The counsel is stating that there is a technical glitch because of which he is unable to advance the arguments. In view of the request made, one last opportunity is granted to advance the argument. It is made clear that, the counsel he may present himself physically on the next date. Adjourned to **15.07.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)